

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)
Minutes of the meeting of NC-VI held on 17.03.2011

Meeting No. 43/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 17.03.2011 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. A.K. Ojha	AD	MSME
3.	Sh. C. Gangadharan	Dy. DG	DGFT
4.	Sh. Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 39 & 40 held on 17.02.2011, M.No. 41/AM11 held on 24.02.2011 & 42/AM11 held on 03.03.2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	795	Party Name:NEWBY TEAS OVERSEAS	Meet No/Date:43/85-ALC3/2010	Status: Deferred
	Case No.:9/14/85-ALC3/2010	PVT.LTD.,	17.03.2011	
	HQ File :01/85/050/00046/AM11/	RLA File :02/24/040/00025/AM11/	Lic.No/Date:0210142918	
			04.06.2010	
The case was considered by the committee as per agenda. The representative of the firm appeared for P.H. and was heard by the committee. He was asked to file revised application giving correct description of import/export item and correct blend ratio and submit the application to RA. To be re-listed on 21.04.2011.				

2	796	Party Name:NEWBY TEAS OVERSEAS	Meet No/Date:43/85-ALC3/2010	Status: Deferred
	Case No.:10/14/85-ALC3/2010	PVT.LTD.,	17.03.2011	
	HQ File :01/85/050/00047/AM11/	RLA File :02/24/040/00024/AM11/	Lic.No/Date:0210142917	
			04.06.2010	
The case was considered by the committee as per agenda. The representative of the firm appeared for P.H. and was heard by the committee. He was asked to file revised application giving correct description of import/export item and correct blend ratio and submit the application to				

RA. To be re-listed on 21.04.2011.

3	797 Case No.:11/14/85-ALC3/2010	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00048/AM11/	RLA File :02/24/040/00023/AM11/	Lic.No/Date:0210142915 04.06.2010	
	The case was considered by the committee as per agenda. The representative of the firm appeared for P.H. and was heard by the committee. He was asked to file revised application giving correct description of import/export item and correct blend ratio and submit the application to RA. To be re-listed on 21.04.2011.			

4	798	REF: FROM PC-4(B)	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Clarified
	HQ File :01/85/162/124/AM10	Clarification as to whether the product ‘Un-roasted Chicory Roots’ is covered under DEPB entry Sl. No. 2 of export product group ‘Food’ product Code-67.		
	The case was considered by the committee as per agenda. It was noted by the committee that Chicory/Coffee and Un-roasted Chicory Roots cannot be taken at par because Chicory is the final product while item Un-roasted Chicory Roots is to be processed to be converted into final product. PC-4(B) Section may be informed accordingly.			

5	799	Party Name:USHODAYA ENTERPRISES PVT. LTD.	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/162/148/AM11	Modification of SION appearing at Sl. No. E-126 for export of Vegetable Pickles in Oil/Mixed Pickles in Oil.		
	The case was considered by the committee as per agenda. It was noted that reply is awaited from APEDA. The Committee decided that APEDA may be reminded to provide industry data of production/consumption of three representative companies at the earliest. To be re-listed on 31.03.2011.			

6	800	Party Name:PARKWOOD FARMS PVT. LTD	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Rejected
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HQ File :01/85/050/00247/AM09	RLA File :02/24/040/00251/AM09	Lic.No/Date:0210122583 27.01.2009	
The case was considered by the committee as per agenda. It was noted that the case has already been decided in NC meeting No 03/AM09 held on dt. 15.05.2009 . The committee decided to maintain earlier decision of NC.			

7	801	Party Name:SURYA INTERNATIONAL, AHD	Meet No/Date:43/85 -ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/162/265/AM11	Fixation of SION for export product ‘Instant Fruit Juice Powder/Crystals’.		
	The case was considered by the committee as per agenda. The committee decided to seek information from MSME Development Institute, Indore with reference to their communication dated 31.01.2011 to specify artificial sweeteners alongwith their quantity. To be re-listed on 21.04.2011.			

8	802 Case No.:11/14/85-ALC3/2010	Party Name:THE NATIONAL INDUSTRIAL CORPN LTD. N.D.	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Withdrawn
	HQ File :01/85/050/0024/AM11	RLA File :05/24/040/0053/AM11/	Lic.No/Date:0510264155 12.05.2010	
	The case was considered by the committee as per agenda. The committee decided that all facts and documents to be checked again and then case to be listed again. To be re-listed on 21.04.2011.			

9	803 Case No.:1/40/85-ALC3/2010	Party Name:PARKWOOD FARMS PVT. LTD.	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Approved
	HQ File :01/85/050/00180/AM11/	RLA File :02/24/040/00195/AM11/	Lic.No/Date:0210154539 07.02.2011	
	The case was considered by the committee as per agenda. The committee decided to ratify the adhoc norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	INDIAN BLACK TEA (ORTHODOX/CTC) BLENDING RATIO: IMPORTED -80% AND INDEGENOUS -20%. [NET IMPORTED QUANTITY TO BE USED IN THE EXPORT	375000.00 KG	BLACK TEA (ORTHODOX/CTC)	300000.00 KG on net to net basis without wastage

	PRODUCT: BLACK TEA (IMPORTED)- 3,00,000.00KGS.]			with accountability in export product.	
	RA to take consequential action as per policy/procedure.				

10	804	Party Name:SPACK AUTOMOTIVES LTD., N. DELHI	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/(81)/50/1098/AM06	RLA File :05/24/040/1070/AM06	Lic.No/Date:0510179896 31.03.2006	
	The case was considered by the committee as per agenda. It was noted that comments are awaited from Department of Heavy Industry. The committee decided that Department of Heavy Industry may be reminded to expedite the comments. To be re- listed on 21.04.2011.			

11	805 Case No.:4/26/85-ALC3/2010	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00100/AM11/	RLA File :10/24/040/00061/AM11/	Lic.No/Date:1010040685 25.10.2010	
	The case was considered by the committee as per agenda. It was noted that comments from Spices Board are awaited awaited. The committee decided that Spices Board may be reminded forwarding the letter received from the exporter to expedite the comments. The exporter may also be asked to file revised application and for giving information sought by AYUSH. To be re-listed on 21.04.2011.			

12	806 Case No.:1/21/85-ALC3/2010	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Rejected
	HQ File :01/85/050/00069/AM11/	RLA File :08/24/040/00146/AM11/	Lic.No/Date:0810091487 20.08.2010	
	The case was considered by the committee as per agenda. It was noted that Process flow chart mentions blending of inputs and further processing. The Committee observed that in the processes as per the given flow chart, wheat cannot be used as an input. Hence Committee was constrained to reject the case.			

RA to take consequential action as per policy/procedure.

13	807 Case No.:4/18/85-ALC3/2010	Party Name:DINESH SARAOGI	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Rejected
	HQ File :01/85/050/00060/AM11/	RLA File :02/24/040/00069/AM11/	Lic.No/Date:0210145765 28.07.2010	
	The case was considered by the committee as per agenda. The committee noted that the firm has not furnished the requisite information despite several reminders to the firm. Hence, the committee was constrained to reject the case. RA to take consequential action as per policy/procedure.			

14	808 Case No.:8/21/85-ALC3/2010	Party Name:JABS INTERNATIONAL PVT.LTD.	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Approved
	HQ File :01/85/050/00076/AM11/	RLA File :03/94/040/01119/AM10/	Lic.No/Date:0310566251 24.03.2010	
	The case was considered by the committee as per agenda. The committee noted that since no comments were received from Spices Board despite several reminders, the committee considered the case on merits and ratified the norms as under:-			
	Export Item	Qty.	Import Item	Qty.
	STERLIZED DRIED GINGER	100.00MT	DRIED GINGER	100.00MT on net to net basis with no wastage and with accountability in the export product.
RA may take consequential action as per policy/procedure.				

15	809 Case No.:3/16/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00054/AM11/	RLA File :02/24/040/00051/AM11/	Lic.No/Date:0210144764 09.07.2010	
	The case was considered by the committee as per agenda. The committee noted that comments from AYUSH are still awaited. The committee decided to remind AYUSH. Also decided that old case with same export/import item to be studied. To be re-listed on 21.04.2011			

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810 Case No.:1/26/85-ALC3/2010	Party Name:M. R. AGRO INDUSTRIES	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Approved
HQ File :01/85/050/00097/AM11/	RLA File :08/24/040/00195/AM11/	Lic.No/Date:0810093277 21.10.2010	
The case was considered by the committee as per agenda. The committee noted that since no comments were received from Spices Board despite several reminders, the committee considered the case on merits and ratified the norms as under:-			
Export Item	Qty.	Import Item	Qty.
STERLIZED FENNEL SEEDS (OTHER THAN OF SEED QUALITY)	74250.00KG	RAW FENNEL SEEDS (OTHER THAN OF SEED QUALITY)	74250.00KG on net to net basis with no wastage and with accountability in the export product.
RA may take consequential action as per policy/procedure.			

17	811 Case No.:1/23/85-ALC3/2010	Party Name:FEATHERLITE OFFICE SYSTEMS PVT. LTD.	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00085/AM11/	RLA File :07/21/040/00117/AM11/	Lic.No/Date:0710072321 17.06.2010	
	The case was considered by the committee as per agenda. The committee noted that the RA has been asked for a report whether the subject advance authorization has been issued under SION A-3552. The report of RA is awaited. The Committee decided to remind RA. To be re-listed the case on 21.04.2011.			

18	812 Case No.:2/35/85-ALC3/2010	Party Name:IMSOFER MANUFACTURING (INDIA) PRIVATE LIMITED	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00144/AM11/	RLA File :31/24/040/00213/AM11/	Lic.No/Date:3110046139 27.12.2010	
	The case was considered by the committee as per agenda. The committee noted that the hard copy of the application has not been received. The Committee decided to remind RA for hard copy. To be re-listed on 21.04.2011.			

19	813 Case No.:1/43/85-ALC3/2010	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00182/AM11/	RLA File :08/24/040/00346/AM11/	Lic.No/Date:0810096975	

The case was considered by the committee as per agenda. The committee noted that hard copy of the application has not been received. The Committee decided to remind RA for hard copy. To be re-listed on 21.04.2011.

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814 Case No.:2/43/85-ALC3/2010	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Approved
HQ File :01/85/050/00183/AM11/	RLA File :07/21/040/00630/AM11/	Lic.No/Date:0710077960 10.03.2011	

The case was considered by the committee as per agenda. The representative of DIPP present in the meeting handed over the comments vide letter dated 17.03.2001. On the basis of comments, the committee decided to ratify the norms as per General Note -4 of Engineering Products, as follows:-

Export Product	Qty.	Import Item		Qty.
Tilting Revolving Chairs	3843.00 Nos.	1	Castors 50X38 CT 600/38/F1122	On net to net basis with accountability in export product subject to condition that the type, technical specifications (including part No. if any), etc. of the Components sought for import should conform to those utilized in the manufacturing of the resultant product, which should be reflected in export documents (shipping Bills) also.
		2	Sun Base	
		3	Adjustable Arms	
		4	Tilting Mechanism	
		5	Gaslift Mechanism	

RA may take consequential action as per policy/procedure.

21	815	Party Name:CHOICE TRADING CORPN PVT. LTD.	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Rejected
	HQ File :01/85/050/0089/AM11/	RLA File :10/24/40/0056/AM11	Lic.No/Date:1010040368 DT. 30.09.2010	
	The case was considered by the committee as per agenda. The committee noted that since the item of import is not allowed under para 4.7 of HBP Vol. I (2009-2014), Advance Authorisation has been issued wrongly. RA may take appropriate action.			

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816	Party Name:MITTULAU LALAH AND SONS		Meet No/Date:43/85-ALC3/2010	Status: Approved
Case No.:1/20/85-ALC3/2010			17.03.2011	
HQ File :01/85/050/00066/AM11/	RLA File :04/24/040/00124/AM11/	Lic.No/Date:0410116337	17.08.2010	
The case was considered by the committee as per agenda. The committee noted that the comments from Spices Board have not been received despite several reminders. Therefore, the committee considered the case on merits and decided to ratify the norms as under:-				
Export Item		Qty.	Import Item	Qty.
CURRY POWDER (CONTAINING TURMERIC 10% AND OTHER 90% INGREDIENTS TO BE OF LOCALLY PRODUCED ITEMS)		3,00,000.00KG	WHOLE TURMERIC	30,600.00KG including 2% wastage.
RA may take consequential action as per policy/procedures.				

23	817 Case No.:9/21/85-ALC3/2010		Party Name:JABS INTERNATIONAL PVT.LTD.		Meet No/Date:43/85-ALC3/2010 17.03.2011		Status: Approved
	HQ File :01/85/050/00077/AM11/		RLA File :03/94/040/00057/AM11/		Lic.No/Date:0310570575 21.04.2010		
	The case was considered by the committee as per agenda. The committee noted that since no comments were received from Spices Board despite several reminders, the committee considered the case on merits and ratified the norms as under:-						
	Export Item		Qty.	Import Item		Qty.	
	STERLIZED GINGER POWDER		100.00MT	DRIED GINGER		100.00MT on net to net basis with no wastage and with accountability in the export product.	
RA may take consequential action as per policy/procedure.							

24	818 Case No.:2/21/85-ALC3/2010	Party Name:CHOICE TRADING CORPORATION PRIVATE LIMITED	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00070/AM11/	RLA File :10/24/040/00033/AM11/	Lic.No/Date:1010039891 20.08.2010	
	The case was considered by the committee as per agenda. The committee noted that the comments from MPEDA are awaited. The committee decided to remind MPEDA and re-list the case on 21..04.2011.			

25	819 Case No.:3/35/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00145/AM11/	RLA File :02/24/040/00169/AM11/	Lic.No/Date:0210152737 28.12.2010	
	The case was considered by the committee as per agenda. The committee noted that the hard copy of the application has not been received. The committee decided to remind RA for hard copy of application. To be re-listed on 21..04.2011.			

26	820 Case No.:3/39/85-ALC3/2010	Party Name:DR. WILLMAR SCHWABE INDIA PVT LTD	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00177/AM11/	RLA File :05/23/040/00305/AM11/	Lic.No/Date:0510282514 31.01.2011	

The case was considered by the committee as per agenda. The committee noted that the comments from Directorate of Sugar have not been received. The Committee decided to remind Directorate of Sugar. To be re-listed on 21..04.2011.

27	821 Case No.:5/39/85-ALC3/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:43/85-ALC3/2010 17.03.2011	Status: Deferred
	HQ File :01/85/050/00179/AM11/	RLA File :10/24/040/00093/AM11/	Lic.No/Date:1010041650 01.02.2011	
	The case was considered by the committee as per agenda. The committee noted that the comments from Spices Board have not been received. The Committee decided to remind Spices Board and re-list the case on 21.04.2011.			

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